Court-II

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.73/2017

Present:1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Ms. Manaroma Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th April, 2017, 10.30 A.M

Name of the Company		Surendra Kumar Joshi -Versus- Rei Agro Limited			
Under Section		9 a soft assurer available of a soften may an		IBC	
SI. No.	Name & Designa Representati	ation of Authorized ve (IN CAPITAL TERS)	Appearing on behalf of	Signature with date	
1.		CHOWDHURY, Adv	Company	Burgh 13/04/17	
3.		SINGH, Adv	solveney and Books Line		
4.	MR. DRIPTO	majumdar, adv	nam Claurew (2011 pend signer the things the page		
1.	CS MAMTA	Sim Ani	J. JÍ INSOLVENCY PR	20 FESSIONAL Manta	
				ddeb	
P.	Josepha de	Randey Pandey	2 Petitioner	A&	

ORDER

Ld. Counsels for the petitioner, the Corporate Debtor and the IRP are present.

C.A.No. 155/2017 has been moved by the Committee of Creditors to appoint Mr. Anil Goel as Resolution Professional. Annexure I with the C.A.No. 155/2017 shows that the Committee of Creditors has unanimously proposed the name of Mr. Anil Goel as Resolution Professional. Section 22(3)(b) of the IBC 2016 provides that if the Committee of Creditors replaces the name of the IRP and does not approve his name for RP, then the proposed RP should be appointed after approval from Insolvency and Bankruptcy Board. On the basis of recommendations from Committee of Creditors we propose the name of Mr. Anil Goel as RP. Information should be sent to Insolvency and Bankruptcy Board through E-mail as well as by Registered Post with AD or Speed Post for approval of the name of proposed RP. Till then the present IRP shall continue to function as IRP. Applicants are also directed to serve copy of C.A.No. 155 of 2017 as well as report of IRP to the operational creditors and corporate debtor.

List the matter on 25/04/2017.

(Manorama Kumari) Member (J) (Vijai Pratap Singh) Member (J)